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Title: Further discussion on the motion for consideration of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012 moved by Shri Mullappally Ramachandran on 10 May, 2012 (Motion Adopted and Bill Passed).

MR. CHAIRMAN: Now, the House shall take up Item No. 15

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I have moved the Bill to amend the North-Eastern Areas (Reorganisation) Act, 1971 and Other Related Laws.

Sir, the object of this Bill is to set up separate High Courts for the States of Manipur, Meghalaya and Tripura...*(Interruptions)* The North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Bill, 2012 is an important step that the Government has taken to address the hopes and aspirations of the people of Manipur, Meghalaya and Tripura and provide them easy access, speedy and cost effective justice....*(Interruptions)*

MR. CHAIRMAN: The question is:

"That the Bill to amend the North-Eastern Areas (Reorganization) Act, 1971 and Other Related Laws, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 13 stand part of the Bill."

The motion was adopted.

Clauses 2 to 13 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again on Sunday, the 13th May, 2012 at 11 a.m.

14.09 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Sunday, May 13, 2012/Vaisakha 23, 1934 (Saka).

* Not recorded

* Not recorded

* Not Recorded

* Not recorded

* The Bill was passed by Lok Sabha on the 24th March, 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.

*[The Bill was passed by Lok Sabha on the 19th August, 2011](#) and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 30th April, 2012 and returned it to Lok Sabha on the 1st May, 2012.